

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). The number of flats (commercial and residential) in Indra Market is 56. Of these 25 have been allotted. 12 have been disposed of and the remaining 19 are likely to be disposed of soon.

Indra Market, Delhi

4248. Shri Lladhar Kotoki: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether the commercial flats are being used as residential flats by the refugees in Indra Market, Subzi-
mandi, Delhi; and

(b) if so, the action taken in the matter?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). 28 commercial flats have been constructed in Indra Market. Of these 12 have been sold under the Compensation Scheme. Government have no information whether these flats are being used for residential purposes. It is no longer concerned with the matter. One flat has been allotted and the remaining 15 vacant flats are likely to be disposed of soon.

Allotment of Shops in Indra Market, Delhi

4249. Shri Lladhar Kotoki: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that some shopkeepers already having their own shops elsewhere have been allotted shops in Indra Market, Subzi-
mandi, Delhi; and

(b) whether any protest has been received from the shopkeepers there?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). Complaints were received that some of the persons, who had been allotted shops in this market, had their own shops elsewhere in Delhi. On enquiry these were found to be incorrect except,

that in one case an allottee was found to be an employee in a firm in Jaipur. His allotment was cancelled.

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Rules under Minimum Wages Act

4250. Shri Anthony Pillai: Will the Minister of Labour and Employment and Planning be pleased to state:

(a) whether any draft amendments to the rules framed by the Central Government under the Minimum Wages Act, 1948 have been published;

(b) if so, when; and

(c) when such amendments are likely to be finalised?

The Deputy Minister of Labour (Shri Abd Ali): (a) and (b). Yes. Draft amendments to Rule 23 of the Minimum Wages (Central) Rules, 1950 have been published in August 1958.

(c) The amendments will be finalised as early as possible.

Labour Appeals

4251. Shri Anthony Pillai: Will the Minister of Labour and Employment and Planning be pleased to state:

(a) how many appeals by employers and by employees have been preferred to the Supreme Court against awards or decisions given by Industrial Labour Tribunals or Labour Courts since the adoption of the Code of Discipline by the 16th Indian Labour Conference;

(b) in how many cases was the Government able to persuade the concerned appellants to withdraw such appeals; and

(c) how many of these appeals have been preferred by employers in the public sector?

The Deputy Minister of Labour (Shri Abd Ali): (a) to (c). The information is being collected and will be placed on the Table of the House in due course.